

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 5
IA-2285/ND/2021
(IB)/394(ND)2019

IN THE MATTER OF:

Fine Group Corporation Ltd. ... Applicant

Vs.

Lemon Electronics Limited ... Respondent

Order under Section 9 of IBC.

Order delivered on 21.05.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the RP : Mr. Mukesh Suman, Advocate

ORDER

IA-2285/ND/2021:

This is an application filed by Resolution Professional seeking correction of the typographical error in the final order passed on 13.05.2021 while allowing the application for approval of Resolution Plan.

Learned Counsel requests for following corrections:-

- 1) Para-10 at Page-15 of the tabular form Item No. 1 Section 30(2)(a) the line in the table reads as follows:

“The CIRP cost will be paid in full on priority as per the payment reports to be made to the Operational Creditors of the Corporate Debtor” instead now the para shall read as:-

“The CIRP cost will be paid in full on priority while disbursing the payment to be made to the Operational Creditors of the Corporate Debtor.”

2) Page 16 Item No. 1 at Section 30(2)(c) the line starts with “The Corporate Debtor shall stand dissolved.....” instead now it will read as

“The Board of Directors of the Corporate Debtor shall stand dissolved.....”

3) The pronouncement date of the order is mentioned as “13.05.2020” which shall stand corrected and read as

“13.05.2021.”

The final order is corrected and shall read as above.

Application is **allowed and disposed of** in terms of above order.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA